

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

(10)

RA No.166/2000 in
O.A. No.1596/99

New Delhi, this the 26th day of June, 2000

HON'BLE SHRI JUSTICE V. RAJAGOPALA REDDY, VICE-CHAIRMAN(J)

Sh. S.R. Singh

...Applicant

-Versus-

Union of India & Others

...Respondents

O R D E R (By Circulation)

By Reddy, J.-

The R.A. is liable to be dismissed on the ground of limitation as well as on merits.

2. It is seen from the copy of the orders filed, that the applicant had received the certified copy on 9.2.2000, but he filed the RA on 25.5.2000. Under Rule 17 of Central Administrative Tribunal (Procedure) Rules, 1987 the R.A. has to be filed within 30 days from the date of the order. Taking the date of receipt of the order as the starting point of this case, it has to be held that the RA is barred by limitation.

3. I have perused the grounds raised in the RA. No manifest error apparent on the face of the record is brought out in the RA. The applicant seeks to convert the RA as a fresh occasion to re-argue the OA on the same facts ~~and that~~ ^{of law, as} were raised and argued while disposing of the OA. It is not permissible for ~~me~~ ^{him} to do so.

5. R.A. is accordingly dismissed both on the ground of limitation as well as on merits, *in circulation.*

Mr. Rajagopala Reddy

(V. Rajagopala Reddy)

Vice-Chairman (J)

'San.'